



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

बुधवार, जुलै १८, २००७/आषाढ २७, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Pension (Amendment) Bill, 2007 (L. C. Bill No. III of 2007) introduced in the Maharashtra Legislative Council on the 18th July 2007, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,

Secretary to Government,
Law and Judiciary Department.

L. C. BILL No. III OF 2007.

A BILL

further to amend the Maharashtra Legislature Members' Pension Act, 1976.

Mah. I of 1977. WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Pension Act, 1976, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Legislature Short title. Members' Pension (Amendment) Act, 2007.

(३३९)

Amendment
of section 3
of Mah. I of
1977.

2. In section 3 of the Maharashtra Legislature Members' Pension Act, 1976 (hereinafter referred to as "the principal Act"), in sub-section (1), for the words "six thousand rupees" the words "eight thousand rupees" shall be substituted and shall be deemed to have been substituted with effect from the 1st April 2007.

Mah. I
of
1977.

Amendment
of section
4A of Mah.
I of 1977.

3. In section 4A of the principal Act,—

(a) in sub-section (2),—

(i) for the figures, letters and words "1st day of January 2006" the figures, letters and words "1st day of April 2007" shall be substituted ;

(ii) for the words "rupees three thousand" the words "rupees four thousand" shall be substituted ;

(b) in sub-section (2A),—

(i) for the figures, letters and words "1st day of January 2006" the figures, letters and words "1st day of April 2007" shall be substituted;

(ii) for the words "rupees three thousand" the words "rupees four thousand" shall be substituted ;

(c) in sub-section (2B), for the portion beginning with the words, figures and letters "from the 1st September 2000" and ending with the words "rupees three thousand per month" the following shall be substituted, namely :—

"with effect from the 1st April 2007 at the rate of rupees four thousand per month".

STATEMENT OF OBJECTS AND REASONS

Section 3(1) of the Maharashtra Legislature Members' Pension Act, 1976 (Mah. I of 1977), provides, *inter alia*, for payment of pension of rupees six thousand per month to every person, who on his election or nomination as a Member of the State Legislature has taken or takes oath as such Member of either House of the State Legislature. The first proviso to the said sub-section (1) provides for payment of an additional pension to any person who has served as a member for a period exceeding five years at the rate of rupees five hundred for every year in excess of five years. Section 4A of the said Act provides for payment of pension to widow or widower of the member at the rate of fifty per cent. of the amount of pension payable to such member on the date of his death or rupees three thousand whichever is more.

2. There has been a consistent demand from all the Members of the State Legislature to increase the amount of pension payable to Members of the State Legislature. Considering the demand of the Members of the State Legislature the Government of Maharashtra considers it expedient to increase the amount of pension payable to the Members of the State Legislature from rupees six thousand to rupees eight thousand and the amount of pension payable to the widow or widower of the member from rupees three thousand to rupees four thousand, by suitably amending sections 3 and 4A of the Maharashtra Legislature Members' Pension Act, 1976.

3. The Bill is intended to achieve the above objectives.

Mumbai,

dated the 21st June 2007.

HARSHAWARDHAN PATIL,

Minister for Parliamentary Affairs.